

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GIRDHARILAL SUGAR AND ALLIED INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GIRDHARILAL SUGAR AND ALLIED INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	27/10/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15424MP1989PLC005564
5.	Address of the registered office and principal office (if any) of corporate debtor	45/47-A, Industrial Area No.1 A.B. Road Dewas MP 455001 IN
6.	Insolvency commencement date in respect of corporate debtor	17/08/2021 (received on 30/08/2021)
7.	Estimated date of closure of insolvency resolution process	13/02/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME -AshishKanodia REGISTRATION NO. - IBBI/IPA-001/IP-P00634/2017-2018/11106
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS :5, Hetal Apt, 1st Floor, Above ArtiScan Centre, N. S. Road, Mulund (W), Mumbai City, Maharashtra, 400080 EMAIL : ashishkanodia@abnjca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JMVD Legal, 402, Asha Dilpasand Imperial South Tukoganj Indore, Opposite High Court Gate No. 3, Indore M.P. Email: irp.girdharilal@gmail.com
11.	Last date for submission of claims	16/09/2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads

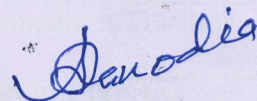
Notice is hereby given that the National Company Law Tribunal Indore has ordered the commencement of a corporate insolvency resolution process of the Girdharilal Sugar and Allied Industries Limited on 17/08/2021 (received on 30/08/2021).

The creditors of Girdharilal Sugar and Allied Industries Limited, are hereby called upon to submit their claims with proof on or before 16/09/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Ashish Kanodia;

Interim Resolution

Professional Girdharilal Sugar and Allied Industries
Limited

IBBI/IPA-001/IP-P00634/2017-2018/11106

Date:

Place:

01/09/2021
Mumbai

10. Address and e-mail to be used for communication with the interim resolution professional

NAME: Ashish Kanodia
REGISTRATION NO.:
IBBI/IPA-001/IP-P00634/2017-2018/11106
ADDRESS: 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Email: ashish.kanodia@gmail.com
16/09/2021

11. Classes of creditors, if any, under clause (b) of sub-section (2A) of section 21, ascertained by the interim resolution professional

NA

12. Names of insolvency professionals notified to act as authorized representative of creditors in a class (Three names for each class)

NA

13. Details of authorized representatives available at

Website:
<https://ibbi.gov.in/home/downloads>

Businessman seeks FIR against Kundra, Shilpa for fraud

NEW DELHI: A Delhi court on Wednesday sought action taken report from the city police on a complaint filed by a businessman here seeking registration of an FIR against Bollywood actress Shilpa Shetty, her husband Raj Kundra, and others for allegedly defrauding him of lakhs of rupees and siphoning off the money for selfish ill-motives. Metropolitan Magistrate Mansi Malik who asked for the action taken report from the police posted the matter for hearing on November 9, 2021, the complainant's lawyer said.

Plan is to make West Bengal ‘Industrial hub’: Mamata

ARITRA SINGHA
Kolkata

West Bengal Chief Minister Mamata Banerjee claimed that after social welfare schemes, her next



target was to promote an ‘industrial hub’ in West Bengal. Kolkata-based Dhunseri Group is setting up a Rs 1,250 crore packaging poly film factory at Panagarh

Industrial Park in West Burdwan district. While laying the foundation stone of the factory, Mamata said that she had created a high-powered committee to bring more industry in the state. “We have created a high-powered committee with Industry Minister Partha Chatterjee, Chief Secretary and related ministries in it. It will be a single window system and I am chairman of the board. We will conduct one meeting every month to review the industrial proposals and we will clear the road blocks promptly,” claimed the Chief Minister. The West Bengal Chief Minister also claimed that her government has come up with “Ethanol Policy” as it will be used as fuel mix.

Guv-Didi slugfest over ‘politicising’ police

KOLKATA: On police day, a war of words erupted between West Bengal Chief Minister Mamata Banerjee and West Bengal Governor Jagdeep Dhankhar. On Wednesday, Governor Dhankhar tweeted that a politicized police force poses threat to democracy. “On Police Day, I expect all in this uniform @WBPolice @KolkataPolice to uphold rule of law and act as ‘Human Rights Warriors’.

34 yrs after boy demolished it, Karunanidhi’s statue to come up at same place

N CHITHRA / Chennai

On the morning of December 24, 1987, as news of the passing of the legendary actor-turned-Tamil Nadu Chief Minister MG Ramachandran (popularly MGR) spread, supporters had gone on a rampage in the then Madras. While a section of the vandals had resorted to looting from showrooms on arterial Anna Salai, a young boy took a spear and demolished a statue of DMK president M Karunanidhi, which was erected in 1975 when he was Chief Minister.

The next morning Karunanidhi wrote in his party mouthpiece Murasoli that he was happy to note that the boy had hit the spear “on my chest, unlike some who stabbed me on the back.” Now, 34 years later, his son and Chief Minister MK Stalin has announced that Karunanidhi’s statue would



come up at the same spot where it once stood. On Wednesday when a DMK MLA Neelamegam raised the issue in the Legislative Assembly and urged the Government to install Karunanidhi’s statue at the same place, Stalin responded in the affirmative. Incidentally, there is a Supreme Court order prohibiting installing statues in public places and on roads. However, Stalin said a few days ago Dravidar Kazhagam founder Veeramani met him and said that since permission was obtained for installing the statue back then, no fresh permission would be needed. Stalin said since there is statue of other Dravidian stalwarts on Anna Salai – Periyar E V Ramasamy, CN Annadurai and MGR – it would be appropriate to install Karunanidhi’s statue on the stretch. “The statue will certainly be installed,” he said.

No question of BJP sidelining Carlos Almeida, says Tanavade

THE GOAN NETWORK
VASCO

BJP State President Sadanand Shet Tanavade on Wednesday said there was no question of the party deliberately ignoring Vasco

the party organisation but anything beyond that is the purview of CM Pramod Sawant. I am confident the fire station project will be completed on time but as far as KTC bus stand is concerned, there seems to be a technical glitch. “We all need overall development but sometimes despite all sanctions and approvals, a contractor sometimes leaves the project midway and we cannot blame the MLA for everything. Almeida is one of the well-planned and well-disciplined legislators of BJP in the State,” Tanavade said.

GOAN DIARY

WESTERN RAILWAY - RATLAM DIVISION

E - TENDER NOTICE

For & On behalf of the President of India, Deputy Chief Engineer (Construction) IV, Western Railway, INDORE (MP) invites tender through E-tendering as per details given below :

Tender No. : IND-UJN/DL/18. Name of work : Supplying and stacking of 50mm size Machine Crushed Stone Ballast along the cess/yards between Ujjain (Excluding) to Laxmbai Nagar (Including) in connection with Doubling between Ujjain -Indore via Dewas of Western Railway. Approx. Cost : Rs. 38544996/-.

Bid Security/Earnest Money : Bid Security Declaration to be submitted with offer. Date & time of submission of tender : upto 15.00 Hours on 30.09.2021. Date of opening of tender : 30.09.2021 at 15.30 Hrs. Complete details of tender including eligibility criteria are available on E-Tender Portal www.irops.gov.in and at the Notice Board in the office of Deputy Chief Engineer (Construction) IV, Western Railway, Indore opposite platform No 1 Indore.

DCE (CJIV, AK/5/1/142 Western Railway, Ratlam)

Like us on [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

HC seeks reply of Centre, Asthana on PIL against his appointment as Delhi CP

OUR BUREAU / New Delhi

Delhi High Court on Wednesday sought responses from the Centre and Gujarat cadre IPS officer Rakesh Asthana on a PIL challenging his appointment as Delhi's Commissioner of Police. Issuing the notice on a plea by one Sadre Alam, a Bench of Chief Justice DN Patel and Justice Jyoti Singh listed the matter for further hearing on September 8. Advocate Prashant Bhushan, whose NGO Centre for Public Interest Litigation (CPIL) has become an intervener at the instance of the Supreme Court, had argued before the High Court on Tuesday that Alam's petition was mala fide and a 'direct copy-paste' of the petition filed by CPIL before the Apex Court to

help Asthana. He sought dismissal of Alam's petition with exemplary costs since it violates all rules of the court. While Alam's lawyer denied copying CPIL's petition, Solicitor General Tushar Mehta came to Bhushan's rescue. He said: "It is too much of a coincidence that even typographical errors are the same," Mehta said. He further went on to criticise "professional PIL petitioners" who approach courts to challenge such appointments. Appearing for the Central government, Mehta opposed the PIL and sought time to respond to it on merit. On August 25, the Supreme Court had asked the high court to decide within two weeks the plea pending before it against the appointment of Asthana as Delhi Police Commissioner.

MP INDUSTRIAL DEVELOPMENT CORPORATION LIMITED

REGIONAL OFFICE, INDORE (Government of Madhya Pradesh Undertaking), CIN : U51102MP1977SGC001392

101, First Floor, Atulya IT Park, Near Crystal IT Park, Khandwa Road Indore-452001 (M.P.), Ph. : (O) 0731-2970611, 2974363, 2971311, Fax No. : 0731-2972629 (Formerly M.P. Audyogik Kendra Vikas Nigam (I) Ltd.)

ebbsite : invest.mp.gov.in, E-mail : ed.roind@mpidc.co.in

No. MPIDC/R.O.IND/ACCT/2021/11200 Date. : 01.09.2021

NOTICE INVITING TENDER

Online tender for the following work are invited through e-procurement system– <https://www.mptenders.gov.in>

Sr. No.	Name of work	P.A.C.	EMD	Cost of Tender Form
1.	Operation Maintenance and Management Contract of Cold Storage, Ice Making Plant and Milk chilling Plant at FPP Nimrani Distt. Khargone. (for period of five years)	Rs. 108.00 Lacs	Rs. 1.08 Lacs	Rs. 14,750/- (i/c GST)

Last date of tender purchase : 23.09.2021

Note : Form Fee and EMD exemptions for MSE are not applicable. Details NIT along with other details can be viewed after publication in news paper within 3 working days on above mentioned portal and Website : www.mpakvinindore.com also. M.P. Madhyam/101802/2021

EXECUTIVE ENGINEER

Arihant Capital Markets Ltd.

(Group concerns member of BSE, NSE, NCDEX, MCX, DP-NSDL, CDSL) CIN - 167120MP1992PLC007182

Regd. Office: 6, Lad Colony, Y.N. Road, Indore-452 001

Phone: 0731-4217100 Fax: 0731-3016199

Email: compliance@arihantcapital.com, Website: www.arihantcapital.com

NOTICE OF 29th ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that Twenty Ninth Annual General Meeting ("AGM") of the Company will be convened on **Saturday, 25th September, 2021 at 12:30 P.M.** through Video Conferencing facility/ Other Audio Visual Means (OAVM) in compliance with the applicable provisions of Companies Act, 2013 and rules framed there under and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circulars of Ministry of Corporate Affairs and Securities and Exchange Board of India, issued pursuant to conducting of Annual General Meeting.

The Company has sent the Notice of AGM along with Explanatory Statements and the Annual Report for the year 2020-2021 on **31st August, 2021** through electronic mode to members whose e-mail addresses are registered with the Company/ Depositories in accordance with the Circulars issued by the Ministry of Corporate Affairs (MCA) dated May 5, 2020 read with Circular dated April 8, 2020 and April 13, 2020 and SEBI Circular dated May 12, 2020. The Annual Report for Financial Year 2020-21 is available and can be download from the Company's website www.arihantcapital.com as well as from BSE & NSE.

As per Section 108 of the Companies Act, 2013 read with the Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and pursuant to Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (LODR), the members whose name appears at the close of business hours on **18th September, 2021** may cast their vote electronically on the Ordinary and Special Business set out in Notice of the AGM through Remote e-voting system of Central Depository Services (India) Limited ("CDSL"). All the members are informed that:

- The remote e-voting shall commence on **22nd September, 2021** at 09:00 am and end on **24th September, 2021** at 5:00 pm during this period Shareholders of the Company holding shares either in physical form or in dematerialized form as on the cut-off date may cast their vote electronically.
- Those members who shall be present at the meeting through VC/OAVM and had not cast their votes on the resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through remote e-voting system during the AGM.
- Once the vote on the resolution is exercised by the members, the members shall not be allowed to change it subsequently.
- For the purpose and manner of e-voting, members may go through the instructions in the Notice of AGM and in case any queries, Members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write to helpdesk.evoting@cdsindia.com or contact Mr. Rakesh Dalvi (022-2305 8542 / 43).

Any person who acquires shares and become Members of the Company after the sending Notice of the AGM through electronic mode but before the cut-off date of **18th September, 2021** and whose name is recorded in the Register of Beneficial Owners maintained by the Depositories, can view the Notice of the AGM on the Company's website or on CDSL website and can obtain their user id and password for the e-voting by sending a request at CDSL email id helpdesk.evoting@cdsindia.com or Company's mail id mahesh.pancholi@arihantcapital.com. However, if a person is already registered with CDSL for remote e-voting then Existing User Id and Password can be used for casting vote.

Pursuant to Section 91 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Register of Members and Share Transfer Books of the Company will remain close from **19th September, 2021 to 25th September, 2021** (both days inclusive) for the purpose of AGM and for determining members eligible for dividend, if declared by the Shareholder.

By order of the Board
For **ARIHANT CAPITAL MARKETS LIMITED**
Sd/-
Mahesh Pancholi (Company Secretary)
M. No. F-7143

Place: Indore
Date: 01.09.2021

SAM INDUSTRIES LIMITED

CIN : L70102MP1994PLC041416

Registered Office: Village Dakachhya, A. B. Road, Tehsil: Sanwer, District – Indore – 453711 - Madhya Pradesh, India Phone: 0091-731- 4229717, Fax: 0731-4229724 Email: secretariat@sam-industries.com Web: www.sam-industries.com

INFORMATION REGARDING NOTICE OF 27TH ANNUAL GENERAL MEETING (AGM) TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS (VC/OAVM)

NOTICE is hereby given that the 27th Annual General Meeting (AGM) of the Company will be held on **Monday, 27th day September, 2021 at 4:00 P.M.** IST through Video Conferencing/ Other Audio-Visual Means ("VC/OAVM") facility to transact the businesses that will be set forth in the Notice of AGM dated 12th August, 2021.

The AGM will be held through VC/OAVM in Compliance with the applicable provisions of the Companies Act, 2013 read with Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020 and Circular No. 02/2021 dated 13th January 2021, Issued by Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD/CIR/P/2020/242 dated 9th December 2020 and SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated 15th January, 2021 issued by the Securities and Exchange Board of India (SEBI), permitting the holding of AGM through VC/OAVM without physical presence of members at a common venue. Members will be provided with a facility to attend the AGM through electronic platform provided by Central Depository Services (India) Limited (CDSL).

In compliance with the above Circulars, electronic copies of the Notice of AGM and Annual report for the financial year 2020-21 will be sent to all the Shareholders whose email addresses are registered with the Company/Depository Participant(s). If any members has not registered their email address with the Company/Depository Participant(s) they may please follow below instructions for registering/updating their email addresses:-

Physical Holding	Demat Holding
Please send a request to the Company/Registrar and Share Transfer Agent providing Folio No. Name of Shareholder, Scanned Copy of the share certificate (front and back), self-attested copy of PAN Card and any of Driving License, election identity card, Aadhar Card and passport for registering email address.	Please contact your Depository Participant (DP) and register your email address and bank account details as per process advised by your DP.

Members may note that the Notice of 27th AGM and the Annual Report for the Financial Year 2020-21 will be available on the Company's Website at www.sam-industries.com, website of the Stock Exchanges i.e. BSE limited at www.bseindia.com and on the website of CDSL at www.evotingindia.com.

The members will have an opportunity to cast their vote electronically on the businesses set out in the AGM Notice through remote e-voting/e-voting during the AGM. The detailed procedure of remote e-voting/e-voting during the AGM by Members holding shares in physical form, demat form and members who have not registered their email ID with the Company, will be provided in the AGM Notice.

The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and SEBI Circular.

By order of the Board
For Sam Industries Limited
Navin S. Patwa
Company Secretary

Place: Indore
Date: 23rd August, 2021

G. G. AUTOMOTIVE GEARS LIMITED

2-A, I.S. Gajra Industrial Area-1, A.B. Road, Dewas, MP 455001

CIN:L29130MP1974PLC035049

Tel No.91 (7272) 405310/91 (7272) 404802

Web site: www.ggautomotive.com • Email ID: npshrivas@ggautomotive.com

NOTICE OF 47th ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

1. NOTICE is hereby given that the 47th Annual General Meeting (AGM) of the Company will be held on **Saturday, 25th September, 2021 at 11.30 A.M.** through Audio Visual Means, to transact the businesses as set out in the Notice convening the said Meeting and the Explanatory Statement thereto, in compliance with the provisions of the Companies Act, 2013 & Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular Nos. 14/2020, 17/2020 and 20/2020 dated 8th April, 2020, 13th April, 2020, 5th May, 2020 and Circular No. 02/2021 dated January 13, 2021 respectively, issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated May 12, 2020 and Circular number SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated January 15, 2021 issued by the Securities and Exchange Board of India. Members will be able to attend and participate in the ensuing AGM through audio visual means and the facility of appointment of proxy will not be available. Members attending the AGM through audio visual means will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

2. Electronic copies of the Notice of AGM and Annual Report for the financial year ended on **31st March, 2021** have been sent to all the members whose email IDs are registered with the Company / Depository participant (s). The same is also available on the website of the Company <https://ggautomotive.com/annual-reports>. Members are requested to note that the physical copies of the aforesaid documents will not be made available to them by the Company. The dispatch of Notice of 47th Annual General Meeting has been completed on **31st August, 2021**.

3. Members holding shares either in physical form or in dematerialized form, as on the cut-off date of **18th September, 2021** may cast their vote electronically on the Ordinary and Special Business(es) as set out in the Notice of the 47th AGM through electronic voting system of Central Depository Services (India) Limited from a place other than the Venue of AGM ("remote e-voting"). All the members are informed that:

- The Ordinary and Special Resolution as set out in the Notice of AGM may be transacted through voting by electronic means.
- The remote e-voting shall commence on **Wednesday, 22nd September, 2021 (at 9.00 a.m.)**.
- The remote e-voting shall end on **Friday, 24th September, 2021 (at 5.00 p.m.)**.
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is **Saturday, 18th September, 2021**.
- Person who acquires shares of the Company and becomes the member of the Company after the dispatch of Notice of AGM and holding shares as on cut-off date i.e., **18th September, 2021** can follow the process of generating the login ID and password as provided in the Notice of AGM.
- Members may note that a) the remote e-voting module shall be disabled by the CDSL after the aforesaid date and time for voting and once the vote on the resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the member who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again; c) the facility for voting through E-voting shall be made available during the course of AGM for those who have not voted previously; and d) a person whose name is recorded in the register of members or in the register of beneficial owner maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM through E-voting.

VI. The Notice of AGM is available at the website of the Company <https://www.ggautomotive.com> / reports and also on CDSL website www.cdsindia.com

4. In case of any queries, members refer Frequently Asked Question (FAQ's) and e-voting manual available at www.Evotingindia.com under help section or write an e-mail to helpdesk.evoting@cdsindia.com or call 1800225533.

5. The Company has appointed Mr. Prakash Naringrekar, Partner HS Associates, Practicing Company Secretaries, (ACS No. 5941 COP No. 18955) as the scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

6. The Register of Members and Share Transfer Register in respect of equity shares of the Company will remain closed from Sunday, 19th September, 2021 to Saturday, 25th September, 2021 (both days inclusive).

ON BEHALF OF THE BOARD
FOR G. G. AUTOMOTIVE GEARS LIMITED
SD/-
KENNEDY RAM GAJRA
CHAIRMAN & MANAGING DIRECTOR
DIN NO: 02092206

DATE: 2ND SEPTEMBER, 2021
PLACE: DEWAS

कार्यालय उपायुक्त, राज्यकर, वृत्त-देवास

जयनगर, मोतीबंगला, देवास-दूरभाष 07272-252077 Email:cto.dws@mpa&mp.gov.in

Telephone (O) 07394-233516, Fax 07394-234516 E-mail:- cmoalirajpur@mpurban.gov.in

क्रमांक/जीएसटी/स.आ./627 देवास, दिनांक 11.08.2021

प्रारूप जी.एस.टी- डी. आर.सी-17 देखें नियम 147 (4)

धारा 79 (1) (डी) के तहत चल व अचल संपत्ति कि नीलामी का सूचना-पत्र

मांग प्रपत्र क्रमांक- 71,81,72,82 दिनांक 11.01.2021,12.01.2021 वसुली संदर्भित क्रमांक- ZD2302210024291, ZD230221002433C दिनांक 15.02.2021,15.02.2021 ZD2302210024390,ZD2302210024473

समय अवधि- 2018-19 एवं 2019-20

यह कि, मेरे / मुझे अधोत्साहितर द्वारा धारा 79 (जी.एस.टी एक्ट 2017) के उपबन्धों के अनुसार रुपये 14,53,59,496/- तथा उक्त राशि पर व्याज कि वसुली हेतु व उक्त प्रक्रिया में होने वाले स्वीकृत खर्च कि वसुली हेतु नीचे दी गई अनुसूची में वर्णित संपत्ति तथा वस्तुओं को विक्रय किए जाने का आदेश पारित किया गया है।

यह कि, उपरोक्त वर्णित विक्रय सार्वजनिक/लोक नीलामी द्वारा किया जाएगा तथा नीचे दी गई अनुसूची में वर्णित मात्रा में मात या वस्तु विक्रय हेतु प्रदर्शित कि जायेगी। यह कि उक्त विक्रय, बकायादार कि संपत्ति पर निहित उक्त अधिकार, हक व स्वामित्व तथा उक्त संपत्ति पर मौजूद व निवारित क़ाब व देयदारिया, जिनका कि आज दिनांक तक पता किया जाकर सज़ान में लिया गया है जिसका विवरण नीचे दी गई अनुसूची में संपत्ति या माल/वस्तुओं कि मात्रा के आगे वर्णित किया गया है, किया जा रहा है।

यह कि, कोई भी स्वामन आदेश कि अनुपस्थिति में, उक्त नीलामी दिनांक 10.09.2021 को सुबह 11:30 बजे स्वामन कार्यालय उपायुक्त राज्य कर वृत्त-देवास पर रखी जायेगी। यह कि अगर मांग का सूचना-पत्र प्रेषित किए जाने के पूर्व ही बकायादार द्वारा सम्पूर्ण बकाया धनराशि का भुगतान किया जाता है तो उक्त नीलामी को रद्द कर दिया जाएगा।

अनुसूची (अचल)

भवन क्रमांक	तल	भवन का नाम	मांग/ गली	मोहल्ला / गाँव	जिला	राज्य	पिन कोड	अक्षांश	देशांतर
1	2	3	4	5	6	7	8	9	10
102	सम्पूर्ण भवन	-	मधुवन कॉलोनी	वार्ड 04	देवास	मध्य प्रदेश	455001	-	-

आवश्यक निर्देश-

- नीलामी दिनांक 10.09.2021 के सात दिन पूर्व समय दोपहर 12:00 से दोपहर 3:00 बजे तक दिनांक 03.09.2021 को बोली में भाग लेने वाले इच्छुक खरीदारों को विभाग के अधिकारी कुर्क अवल संपत्ति, "जहाँ है जैसी है" मौका मुकायमा हेतु उपस्थित रहें।
- मधुवन खरीदार अधिनियम की धारा 79 व 147(6) के अंतर्गत कुर्क अवल संपत्ति के लिए बोली लगाने वाले को धन बचाने के लिए 1-बिड राशि रुपये 15,00,000/- निर्धारित की जाती है। जो नीलामी दिनांक 10.09.2021 के पूर्व दिनांक 07.09.2021 को कार्यालय सहायक आयुक्त वाणिज्यिक कर वृत्त-देवास में वाणिज्यिक कर अधिकारी के नाम से रिमांड ड्राफ्ट के रूप में स्वीकार की जायेगी।
- मधुवन माल एवं सेवाकर अधिनियम 2017 नियम 147(6) के तहत सफल बोली लगाने वाले को 1-डिड राशि का रिमांड ड्राफ्ट वापस किया जा सकेगा या यदि सफल बोली लगाने वाला पूर्ण रकम संवय करने में असफल हो जाता है तो उसे सम्पन्न (Forfeited) किया जा सकेगा।
- नीलामी हेत बोली लेने की अवधि 09.09.2021 को समय दोपहर 12:00 से शाम 5:00 तक स्वीकार की जायेगी।
- मधुवन माल एवं सेवाकर अधिनियम 2017 की धारा 79 व नियम 147(12) के परन्तुक के अनुसार जहाँ अधिकतम बोली एक से अधिक व्यक्तियों द्वारा लगाई जाती है और उनमें से एक संपत्ति का सहायक है, यहाँ वह सफल बोली लगाने वाला सम्पन्न जायेगा।

दो गज की दूरी, मास्क है जरूरी।
जब तक कोविड की रवर्श नहीं, तब तक हिलना नहीं।

G-16261

योगेश जाटव
सहायक आयुक्त राज्य कर वृत्त देवास (म.प्र.)

अचल संपत्ति खरीदने हेतु प्रस्ताव प्रपत्र

जीएसटी नम्बर - 23AEKPS910RIZD (सेसर मोहित इन्स्ट्रुटिज लिमिटेड देवास की बकाया हेतु कुर्क किया गया नक़्क़ा)

अचल संपत्ति का पता - 102, वार्ड 04 मोन - 1, मधुवन कॉलोनी देवास, जिला-देवास

1.	प्रस्ताव खरीदार का नाम	-
2.	पिता का नाम	-
3.	छात्र का पता	-
4.	प्रस्तावक का PAN	-
5.	आपका कार्ड नंबर	-
6.	प्रस्तावक का मो. नम्बर	-
7.	E-MAIL ID (यदि हो तो)	-
8.	बैंक खाता नम्बर	-
9.	बैंक का नाम एवं पता	-
10.	प्रस्तावक का व्यवसाय	-
11.	नीलामी में भाग लेने हेतु जमा किया गये बैंक ड्राफ्ट का नम्बर	-
12.	दिनांक	-
13.	बैंक का नाम	-
14.	प्रस्तावक की और से अधिकतम राशि _____ रु. (शब्दों में) _____	-

यदि उक्त प्रस्ताव सफल पूर्ण कब तक हटाना है/कतरी है कि नीलामी हेतु रखी संपत्ति "जहाँ है जैसी है" को हस्ता में खरीदने में सक्षम है। मैंने संपत्ति का अस्तित्व का लिया है। मुझे यह जानकारी है कि इस नीलामी प्रक्रिया में अधिकतम बोली की राशि पर उक्त संपत्ति को विक्रय करने या न करने के संपूर्ण अधिकार सहायक आयुक्त राज्य कर देवास को होंगे, मेरी बोली स्वीकार होने पर 15 दिन में राशि अत्र कर दूँगा / दूँगी।

हस्ताक्षर

नसीरुद्दीन शाह की खरी-खरी

मुग़लबै? नसीरुद्दीन शाह बोले हैं और इस बार क्या खूब बोले हैं। उन्होंने भारत में रहने वाले उन मुस्लिमों पर निशाना साधा है, जो अप्रामाणिकता में तालिबान की वासी का पखन मान रहे हैं। नसीरुद्दीन ने एक वीडियो जारी किया है, जिसमें उन्होंने हिंदुस्तानी इस्लाम और दुनिया के बाकी हिस्सों के इस्लाम के बीच फर्क बताया है। नसीरुद्दीन ने सवाल पूछा है कि तालिबानी मुस्लिम क्यों मजहब में सुधार चाहते हैं पिछली सदियों जैसे वधशौपन के साथ जीना चाहते हैं। शाह ने कहा, 'हिंदुस्तानी इस्लाम हमेशा मुस्लिमों पर के इस्लाम से हमेशा मुस्लिमतालिफ (लायक) रहा है। और खुद को वाक न माने कि वो इतना बल्ले जाया कि हम उससे पहचान गी न सकें।'।

कॉलेज के 32 छात्र कोरोना पॉजिटिव

नई दिल्ली। तीसरी लहर के आने की आशंका के बीच कुछ राज्यों में कोरोना वायरस के बढ़ते मामलों ने एक बार फिर चिंता बढ़ा दी है।

कर्नाटक के एक कॉलेज के 32 छात्र कोविड-19 पॉजिटिव मिले हैं। कर्नाटक के कोलार स्थित कॉलेज ऑफ डेंटल साइंस एंड हॉस्पिटल के 32 छात्रों के कोरोना पॉजिटिव मिलने के बाद यहां हड़कण मच गया है। राज्य के स्वास्थ्य मंत्री डॉक्टर के सुधाकर ने बुधवार को बताया कि केजीएफ नर्सिंग कॉलेज के 32 छात्र कोरोना पॉजिटिव मिले हैं।

यह सभी वेरल से आए हैं। मैं कॉलेज का दौरा करूंगा और कॉलेज प्रबंधन के खिलाफ एक्शन भी लिया जाएगा।

राष्ट्रपति पांच सितंबर को तीन दिवसीय दौरे पर गोवा आएंगे

पंजी । राष्ट्रपति राजनारा कोविंद पाच वितरक को तीन दिवसीय दौरे पर गया आणगे। गया के सूचना विभाग ने बुधवार को इसकी जानकारी दी। सूचना विभाग ने कहा राष्ट्रपति कोविंद छह सितम्बर को हवाईअड्डा हंसाह के हरीक जयंती समारोह के अवसर पर नौसेना के उड्डयन प्रभाग के हवाईसिडेन कारनहराकरण में शामिल होने वाले है। अड्डा अड्डा हंसाह नौसेना के अड्डा बुधवार शहर में स्थित है, जो पंजी से करीब 40 किलोमीटर दूर है।

पीएम और यूरोपीय परिषद के अध्यक्ष बीच बातचीत हुई

नई दिल्ली। प्रधानमंत्री नरेन्द्र मोदी ने यूरोपीय परिषद के अध्यक्ष चार्ल्स मिशेल के साथ फ़ोन पर बातचीत की। दोनों नेताओं ने अफ़ग़ानिस्तान के ताज़ा घटनाक्रमों और क्षेत्र तथा दुनिया पर इसके प्रभावों के संबंध में चर्चा की। उन्होंने क़ानून अंतरराष्ट्रीय हवाई अड्डे पर हुए मौ़ाफ़ा आतंकी हमलों की कड़ी निंदा की जिसमें कई लोग मारे गए थे। उन्होंने एक स्थिर और सुरक्षित अफ़ग़ानिस्तान के महत्त्व पर जोर दिया और इस संदर्भ में भारत और यूरोपीय संघ की समन्वित भूमिका में भी चर्चा की। दोनों नेता द्विपक्षीय और वैश्विक मुद्दों, खासतौर से अफ़ग़ानिस्तान की स्थिति पर संपर्क में रहने पर सहमत हुए।

सितंबर में 12 दिन बंद रहेंगे बैंक

नई दिल्ली। बुधवार से नया महीने शुरू हो गया है। इसके बाद आपको भी सितंबर माह में बैंक से जुड़ा कोई कामकाज निपटाना है, तब आप उससे पहले छुट्टियों की लिस्ट उपर एक कर लें। सितंबर महीने 4 या 6 दिन नहीं बल्कि पूरे 12 दिन बैंकों में कामकाज नहीं होगा। बता दें ये छुट्टियां राज्यों के हिसाब से अलग-अलग है, तब आप बैंक जाने से पहले ये जरूर देख लें कि आपके राज्य के बैंक खुल है या बंद है।

बंगाल की खाड़ी तक पहली बार पहुंची चीन की सड़क-ट्रेन

भारत के लिए बड़ा खतरा

यंगून (एजेंसी)। लद्दाख में आखें दिखा रहे चीन ने अपनी स्टिंग ऑफ फर्ल नही की के तहत भारत की चौरफाणा घेरेबंदी तेज कर दी है। इसी कड़ी में चीन ने पहली बार भारत का प्रभाव क्षेत्र कहे जाने वाले हिंद महासागर तक अपनी पहली ट्रेन डौड़ा दी है जो सड़क मार्ग से जुड़ी है। नई नवेली रेलवे लाइन के जरिए सामान लेकर यह ट्रेन म्यांमार सीमा से पश्चिमी चीन के चेंगदू व्यवसायिक हब तक रवाना हुई है। इस रेलवे-रेललाइन की मदद से चीन की अब सीधी पहुंच बंगाल की खाड़ी तक हो गई है। चीन की सरकारी न्यूज सर्विस के मुताबिक प्रयाग के तौर पर सामान को चाइना-म्यांमार न्यू पैसेज के जरिए 27 अगस्त को चेंगदू रेल पोर्ट तक



बंगाल की खाड़ी तक पहुँचाई सड़क

लाया गया है। इस ट्रांसपोर्ट कॉरिडोर में समुद्री-रोड रेल लिंक शामिल है। सिंगापुर से चीन का सामान अंडमान सागर से होते हुए मालवाहक जहाज के जरिए म्यांमार के यंनून बंदरगाह तक पहुंचा था। इसके बाद सामान को सड़क के जरिए म्यांमार-चीन सीमा पर यूना प्रंत के लिकांग तक पहुंचाया गया।

उज्जैन के दो गांवों में जली नौ चिताएं

परिवार वाले बद्दहवास ,गांव वालों की आंखें नम



उज्जैन। राजस्थान के नागौर में
हूए हादसे में मृत लोगों के शव
बुधवार को उज्जैन पहुंच गए।
जैसे ही दौलतपुर और सजनखेड़ा
गांवों में पहुंचे, तो चीख-पुकार मच
गई। परिवार वाले बहकाव हो गए।
गांव वालों की आंखें नम हो गईं। गांव
में अंतिम संस्कार की पहले ही तैयारी
कर ली गई थी। सजन खेड़ा में एक
साथ 6 चिताएं जलीं। वहीं दौलतपुर
में पति-पत्नी का एक ही चिता पर
अंतिम संस्कार किया गया है।
दौलतपुर में एक ही परिवार के तीन तो
सजनगढ़ में एक ही परिवार के चार

और दो अन्य परिवारों के सदस्यों के शव लाए गए थे। दो शवों को अगर और एक को तराना पहुँचाया गया। बत्ता दें कि उज्जैन के दो गाँवों से 40 लोग राजस्थान के धार्मिक स्थलों के दर्शन के लिए दो गाड़ियों से गए थे। इसमें से 18 लोगों से भरी तुफान जीपीएल को राजस्थान में नागौर स्थित श्रीबालाजी के पास मंदलवार सुबह ट्रेनरन ने टक्कर मारी। इसमें 12 लोगों की मौत हो गई थी, 6 लोग घायल हो गए। राजस्थान में मृतकों का पीएम करने के बाद शवों को राजम को रवाना किया गया। सभी 12

मृतकों के शव बुधवार दोपहर करीब 1 बजे गांव पहुंचे। एएसपी आकाश शर्मा ने बताया कि सफर करीब 750 किमी लंबा था और एंबुलेंस में शव रखे थे, इस वजह से गाड़ियों को धीमी गति से ही लाया गया। एंबुलेंस आने के पहले ही मृतकों के परिवारों के यहां ग्रामीणों व रिश्तेदारों का आना शुरू हो गया था। साथ ही अंतिम संस्कार की भी तैयारियां पूरी कर ली गई थीं। दौलतपुर में केसर बाई और उसके पति बाबूलाल का अंतिम संस्कार एक ही चिता पर किया गया है।

फॉर्म ए सार्वजनिक सूचना (भारतीय दिवाला और अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) निर्णय, 2016 केविनियम 6 केअंतर्गत) गिरधारीलाल शुगर एंड एलाइड इंडस्ट्रीज लिमिटेड के लेनदारों के ध्यान के लिए	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम	गिरधारीलाल शुगर एंड एलाइड इंडस्ट्रीज लिमिटेड
2. कॉर्पोरेट देनदार के निगमन की तिथि	27/10/1989
3. प्राधिकरण जिसके तहत कॉर्पोरेट डेब्टर निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-वायलियर
4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या (CIN)	L15424MP1989PLC005564
5. कॉर्पोरेट देनदार का पंजीकृत कार्यालय और प्रधान कार्यालय का पता	45/47-ए, औद्योगिक क्षेत्र संख्या 1ए.बी. रोड देवास एम पी 455001 IN
6. कॉर्पोरेट देनदार की दिवाला प्रारंभ दिनांक	17/08/2021(आर्डर प्राप्त किया 30/08/2021)
7. दिवाला समाधान बंद होने की अनुमानित तिथि	13/02/2022
8. दिवाला पेशेवर का नाम तथा पंजीकरण संख्या जो की अंतरिम समाधान पेशेवर के रूप में कार्य कर रहे हैं	नाम- आशीष कनोदिया पंजीकरण संख्या: आईबीबीआई/आईपीए-001/आईपी-0100634, 20172018/11106
9. अंतरिम समाधान पेशेवर का पता तथा ई-मेल जो की बोर्ड पर पंजीकृत हैं	पता: 5, हेतलपपीटी, पहली मंजिल, आरती स्कैन केंद्र के ऊपर, एम. एस. रोड, मुलुंड (पश्चिम), मुंबईशहर, महाराष्ट्र, 400080 ईमेल: ashishknanodiaabnca.com
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	जे एम बी डी लीगल, 402, आशादिल पसंद इम्प्रीरियल साउथ तुकोगांज इंदौर, हाईकोर्ट गेट नंबर 3 के सामने, इंदौर एम.पी. ईमेल: irp.girdharial@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	16/09/2021
12. लेनदारों का वर्ग, यदि कोई हो, धारा 21 की उपधारा (6ए) के खंड (बी) के तहत, अंतरिम समाधान पेशेवर के द्वारा निधारित	NA
13. एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	NA
14. रिलेवेंट क्लेम फॉर्म, यहां उपलब्ध हैं:	वेबलिक:https://ibbi.gov.in/home/downloads

सबसे आसान रास्ता है। चीन ने कहा कि इस रास्ते के इस्तेमाल से एक लक्ष यात्रा में 20 से 22 दिन कम लग रहा है। चीन की म्यांमार में अशांत रखाइन राज्य में व्याउलफ़्फ़ू में एक और बंदरगाह बनाने की म्यांमार में हिंसा के कारण चीन की म्यांमार परियोजना में देरी हो रही है। चीन अभी पाकिस्तान के ग्वादर बंदरगाह के जर्जर हिंद महासागर से जुड़ने पर काम कर रहा है। इससे वह मलक्का स्ट्रेट में अपने दुश्मनों के पैरें जाने के खतरे से बच जाएगा। ग्वादर पोर्ट को सीपीईसी के तहत बनाया जा रहा है। हालांकि अगर चीन चेंगदू के लिए म्यांमार के रास्ते व्यापार करता है तो उसका खर्चा ग्वादर के मुकाबले कम आएगा।

फिरोजाबाद में बुखार-डेंगू का कहर योगी ने सीएमओ को हटाया

फिरोजाबाद । फिरोजाबाद में वायरल बुखार और डेंगू का कहर जारी है, अब तक करीब 60 मरीजों की मौत हो चुकी है, जिनमें करीब 45 बच्चों भी शामिल हैं। फिरोजाबाद में बढ़ रहे इस खतरों को देखते हुए मुख्यमंत्री योगी आदित्यनाथ ने सीएमओ को हटा दिया है। शासन ने बुधवार को फिरोजाबाद की सीएमओ डॉ. नीता कुलश्रेष्ठ को हटा कर उन्हें अलीगढ़ के जिला अस्पताल भेज दिया है। उनके स्थान पर हापुड़ के एसएमओ डॉ. दिनेश प्रेमी को फिरोजाबाद का नया सीएमओ बनाया गया है। डेंगू और वायरल बुखार जपद में मासूम बच्चों पर कहर बरपा रहा है। अब तक जिले में मौत का आंकड़ा 60 पर पहुँच गया है। इनमें से करीब 45 बच्चों भी शामिल हैं। देहात क्षेत्रों में वायरल बुखार फैलने की सूचना पर स्वास्थ्य विभाग की टीम सक्रिय हो गई है। देहात में कैप लगाना कर दवाओं का वितरण किया जा रहा है। सौ शैया अस्पताल में 185 बच्चे भर्ती हैं। मेडिकल कॉलेज प्रशासन ने मरीजों की बढ़ती संख्या को देख संसाधन जुटाना शुरू कर दिए हैं। कानपुर और आगरा से मेडिकल कॉलेज में बाल रोग चिकित्सक बुलाए गए हैं। ताकि बच्चों को उचित उपचार दिया जा सके। मेडिकल कॉलेज का सौ शैया वार्ड लगभग फुल है।

रोहतक में 4 हत्याओं की गुत्थी सुलझी

रोहताक। हरियाणा के रोहताक में
हुई 4 हलाओं की गुलथी सुलझ गई
है। बेटी के नाम परिवार की सारी
प्रापर्टी करने और आपसी कहासुनी
के कारण बेटे ने ही अपने मां-बा
बहन और नानी पर ताबड़तोड़
गोलियां चलाकर मार दिया था।
पुलिस ने इस मामले में मुख्य आरोपी
अभिषेक उर्फ मोनू (20) गिरफ्तार
कर लिया है। रोहताक शहर की
झज्जर चुंगी स्थित विजय नगर में 27
अक्टूबर को बल्लू पलवान, उसकी पत्नी बबली, सास रोशनी और
बेटी तमना की घर में ही गोलियां
माइक हत्या कर दी थी। हत्या के
पिछे परिवार में तनाव, अभिषेक उर्फ
मोनू के पर्सनल ईश्यू, रुपयों और
प्रापर्टी विवाद रहा है। मोनू इस बात
से नाराज था कि उसने पिता ने सारी
प्रापर्टी उसकी बहन के नाम कर दी
थी। पुलिस का दावा है कि अभी
सिर्फ अभिषेक को गिरफ्तार किया
है। उसने किस प्रकार वारदात को
अंजाम दिया जल्द ही इस बारे में
खुलासा किया जाएगा।

जो बाइडेन और अशरफ गनी की बातचीत लीक

काबुल। अफगानिस्तान से अमेरिकी सैनिकों के जाने के बाद अब पंजशीर को छोड़कर हर जगह तालिबान का राज है। 15 अगस्त को अशरफ गनी के अफगानिस्तान छोड़ने के बाद तालिबान ने तेजी से काबुल पर भी कब्जा कर लिया था। इससे 23 दिन पहले अमेरिकी राष्ट्रपति जो बाइडेन और अशरफ गनी के बीच 14 मिनट लंबी बातचीत हुई थी।

रॉयटर्स ने इस बातचीत पर एक रिपोर्ट जारी की है। रिपोर्ट में बताया गया है कि 23 जुलाई को गनी और बाइडेन के बीच क्या बात हुई थी। रिपोर्ट के मुताबिक बाइडेन ने गनी से तालिबान को रोकने का प्लान मांगा था। बाइडेन ने कहा था कि प्लान मिलने के बाद ही वे मदद भेजेंगे। इससे पहले अमेरिका ने

अफगान आर्मी के सपोर्ट में एयरस्ट्राइक्स भी की थीं।

अफगान सेना की मदद करना चाहते थे बाइडेन

रॉयटर्स की रिपोर्ट के मुताबिक बाइडेन चाहते थे कि अफगानिस्तान के जनरल बिस्मिल्लाह को तालिबान से मिलाने लड़ने की जिम्मेदारी खिलानी चाहिए। फोन कॉल से जाहिर हो रहा है कि अमेरिकी राष्ट्रपति अफगानिस्तान की सेना को मदद पहुंचाने की पूरी कोशिश कर रहे थे। उन्हें इस बात का अंदाजा नहीं था कि अगले ही महीने तालिबान अफगानिस्तान पर पूरी तरह से कब्जा करने वाला है।



एक रिश्ता
विश्वास का!
Since 1960.



स्वामी संसार पब्लिकेशन प्रा. लि. के लिए मुद्रक/प्रकाशक सुरेन्द्र संघवी द्वारा सफायर ट्वीन्स पी.यू.-3, स्क्रीम 54, 16/17 ए.बी. रोड, इंदौर से प्रकाशित एवं कुमार इंजीनियर्स ऑफसेट डिवाजन, सफायर ट्वीन्स पी.यू.-3, स्क्रीम 54, 16/17 ए.बी. रोड इंदौर से मुद्रित फोन 0731 - 2575511-12। सम्पादक भरत दोशी, आर.एन.आई. पंजीयन क्रमांक 47622/88 (सभी विवादों का न्यायालय क्षेत्र इंदौर रहेगा)।